

large number of refugees from pak-occupied Areas of J&K State, who migrated during the year 1947 and also during 1965 and 1971 Wars have settled in Jammu, Kathua and Udhampur Districts. There are other refugees also, who migrated during the year 1947 from West Pakistan & settled in Border villages of Jammu & Kathua District. But neither the claims of the refugees from occupied areas of J&K State have been finally settled so far, nor the refugees from West Pakistan have been given the citizenship rights in the State. I would like to request the Government to provide adequate funds to settle the claims of the refugees from occupied areas of the State and also that the Government should persuade the State Government to give citizenship rights to the refugees from West Pakistan.

[*Translation*]

(viii) **Demand for providing houses to the weaker sections under the Indira Awas Yojna in Jahanabad areas of Bihar.**

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): India is a land of farmers and labourers yet the landless labourers do not have their own houses to live in even after 40 years of Independence. They have also not been granted ownership rights of the houses so far, in which they are living at present. Besides this, there are hundreds of harijans, backward communities and weaker sections in Jahanabad. But drinking water and primary education facilities has not been made available there. Government has been constantly making pronouncements that arrangements for providing drinking water, primary education and housing facilities will be made there. There was a scheme for the constructions of houses at Mukhdumpur block for harijans under Indira Awas Yojna but it remained on paper only and never materialised.

Therefore, I want to request the Government to construct houses under Indira Awas Yojna in Jahanabad and provide facili-

ties of drinking water and primary education in order to raise the living standards of the people of that area and also keep a check on the misuse of funds in the implementation of R.L.E.G.P.

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**STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL SECURITY (AMENDMENT) ORDINANCE, 1987 AND NATIONAL SECURITY (AMENDMENT) BILL — CONTD.**

[*English*]

MR. CHAIRMAN: Now, the House will resume the discussion on Items No. 11 and 12. Shri Nagina Mishra to continue his speech.

[*Translation*]

SHRI RAM NAGINA MISHRA (Salem-pur): Mr. Chairman, Sir, I had expressed my views on the Bill moved by the hon. Minister of Home Affairs for amending the National Security Bill a few days ago but the discussion was postponed. Resuming the same discussion today I want to submit that laws have been enacted from time to time in our country curb terrorism and today also some amendments have been brought for the same purpose. I think that all the hon. Members unanimously want that terrorism should be wiped out and that stringent action should be taken to curb it. Government is also vigilant in this regard and has taken several measures but I regret to say that though we are forming more and more laws to combat terrorism yet we are not able to contain it and in fact, it has spread its tentacles. It can be seen that mere enactment of laws will not suffice. We have to resort to two or three measures. One of them is psychological pressure. The terrorists are not killing the Hindus only but they are killing the Sikhs also. Their intention is to incite communal riots in the country.

Sir, as regards Hindus and Sikhs, our culture does not treat them as separate communities. Sikhs are part and parcel of Hinduism. In the past, when the Hindus